

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 258/TT/2013

Date: 17.7.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff for Tiruvalam (Powergrid)-Chittoor (APTRANSCO) 400 kV D/C (Quad) line along with associated bays and equipment under Supplementary Transmission system associated with Vallur TPS in Southern Region from COD to 31.3.2014

Sir,

Please refer to your aforementioned petition, and furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/beneficiaries, latest by 14.8.2015:-

- a) Supporting documents for the date of drawl, interest rate applicable from time to time in case of floating rate of interest, interest payment date, repayment schedule in case of SBI loan and details of default, if any, in interest payment on loans, i.e. amount in lieu of default and date of payment;
- b) Copy of the Investment Approval along with the apportionment of the same among the assets of project, duly certified by Company Secretary;
- c) Details of un-discharged liability as on COD corresponding to the elements and year-wise discharge of liabilities by payment & by reversal duly certified by Auditors;
- d) Computation of actual interest during construction from scheduled COD to actual date of infusion of debt fund up to scheduled COD and from scheduled COD to actual Date of Commercial Operation as per Regulation 11 (A) (1) of the 2014 Tariff Regulations;
- e) Details regarding income recovered from contractors given in Form 12A;

- f) Form-5, Form-9/Form 9A, Form-12, Form-12B, Form-13 and Form-15 duly filled in the format prescribed in the 2014 Tariff Regulations;
- g) Whether entire amount pertaining to initial spares has been discharged as on COD? In case it is not discharged, year-wise details of liability discharged.

2. The petitioner is further requested to submit editable soft copy (excel format) of information at (d) above to the registry, by 14.8.2015.

Yours faithfully,

(Dr. P.K. Sinha)
Assistant Chief (Legal)